



കേരള സർക്കാർ
Government of Kerala
2021



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 10 Vol. X	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2021 ആഗസ്റ്റ് 3 3rd August 2021	നമ്പർ } No. } 31
		1196 കർക്കടകം 18 18th Karkadakam 1196	
		1943 ശ്രാവണം 12 12th Sravana 1943	

PART I

Notifications and Orders issued by the Government

Labour and Skills Department
Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 863/2021/LBR.

Thiruvananthapuram, 16th July 2021.

Whereas, the Government are of opinion that an industrial dispute exists between the Management of (1) Ayroor Service Co-operative Bank Ltd. No. 2237 Ayroor P. O., Ernakulam-683 579, (2) The Secretary, Ayroor Service Co-operative Bank Ltd. No. 2237, Ayroor P. O., Ernakulam-683 579 and the driver of the above referred establishment Sri Santhosh, M. R., Moothedath House, South Aduvassery P. O., Ernakulam-683 578 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the dismissal from service of Sri Santhosh, M. R., Junior Clerk, Ayroor Service Co-operative Bank Ltd, by the Management Ayroor Service Co-operative Bank Ltd No. 2237, Ayroor P. O., Ernakulam-683 579 is justifiable or not ? If not, what relief he is entitled to?”

(2)

G.O. (Rt.) No. 864/2021/LBR.

Thiruvananthapuram, 16th July 2021.

Whereas, the Government are of opinion that an industrial dispute exists between K. C. Sunny, Owner Beracah Foundation, Ozhayadi, Kunnamangalam P. O., Kozhikode and the workman of the above referred establishment represented by the General Secretary, Kozhikode Motor & Engineering Mazdoor Sangam (BMS), Kallai Road, Kozhikode-673 002 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the retrenchment of employment to Sri T. J. Prince, Driver, by the management of Beracah Foundation, Ozhayadi, Kunnamangalam P. O., Kozhikode is justifiable, if not what relief he is entitled to?”

(3)

G.O. (Rt.) No. 865/2021/LBR.

Thiruvananthapuram, 16th July 2021.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, V. R Assurance Medical, Database Management (Pvt.) Ltd., T.C. 2/231, Maniveena, Kesavadasapuram P. O., Thiruvananthapuram-695 004 and the Field Investigator of the above referred establishment Sri Ullas Madhavan, Kallukkadavilveedu, Perumthuruthi P. O., Thiruvalla, Pathanamthitta-689 107 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Ullas Madhavan, Field Investigator of V. R. Assurance Medical Database Management Pvt. Ltd., T.C. 2/231, Maniveena, Kesavadasapuram P. O., Thiruvananthapuram-695 004 by the Management of V. R. Assurance Medical Database Management Pvt. Ltd., T.C. 2/231, Maniveena, Kesavadasapuram P. O., Thiruvananthapuram-695 004 is justifiable? If not what reliefs he is entitled to get?”

(4)

G.O. (Rt.) No. 869/2021/LBR.

Thiruvananthapuram, 16th July 2021.

Whereas, the Government are of opinion that an industrial dispute exists between President of Chelamattom Sreekrishna Swami Devaswom Trust, Reg. No. 56/IV/2016, Chelamattom, Okkal P. O.-683 550 and the workman of the above referred establishment Sri T.G. Hariharan, Melathu Veedu, Iringol P. O., Perumpavoor-683 548 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the dismissal of employment of Sri T. G. Hariharan, Workman of Chelamattom Sreekrishna Swami Temple by the management of Chelamattom Sreekrishna Swami Devaswom Trust Reg. No. 56/10/2016 Chelamattom, Okkal P. O.-683 550 is justifiable or not ? If not, what are the reliefs he is entitled to get?”

By order of the Governor,

SHIBU, R.,
Under Secretary.